

**22.06.2020**

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-4CNA-0428 on Superdari.**

Present : Ld. APP for the State.

Sh.. Ramakant, Ld. Counsel for applicant Manoj Monga (through VC).

The present application for release of vehicle bearing no. **DL-4CNA-0428** has been filed by the applicant Manoj Monga.

Reply from IO HC Puneet Sharma has been received through Whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle in question be released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court concerned attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(Sushil Kumar)**

**MM-3(NW)/Rohini/23.06.2020**